

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 369/2021

RAMJI DUBEY & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.108723/2021-EXEMPTION FROM FILING O.T. )

WITH

Writ Petition(s)(Criminal) No(s). 376/2021

(FOR ADMISSION and IA No.111160/2021-GRANT OF BAIL and IA No.110956/2021-EXEMPTION FROM FILING O.T.)

Date : 06-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in three weeks.

Since the petitioners have been in jail for over 20 years,  
they shall be released on ad interim bail subject to the terms and  
conditions to be imposed by the Trial Court to its satisfaction.

(MANISH ISSRANI)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)